Motion regarding election of two Members to the Spices Board

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, on behalf of my colleague Shri Piyush Goyal, I beg to move:-

?That in pursuance of clause (b) of sub-section (3) of Section 3 of the Spices Board Act, 1986, read with rules 4(1)(b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Spices Board, subject to the other provisions of the said Act and the Rules made thereunder."

माननीय अध्यक्ष **:** प्रश्न यह है :

?कि मसाला बोर्ड नियम, 1987 के नियम 4(1)(ख) और 5(1) के साथ पठित मसाला बोर्ड अधिनियम 1986 की धारा 3 की उपधारा (3) के खंड (ख) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों और उनके अंतर्गत बनाए गए नियमों के अध्यधीन, मसाला बोर्ड के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें ।?

<u>प्रस्ताव स्वीकृत हुआ ।</u>

_____